

that Company is regulated suitably. Since the remuneration in the second Company is scaled down the total of the perquisites (which is not to exceed one-third of the salary in each case) will also be correspondingly limited. Further the duplication of the same perquisites which are fringe benefits from both Companies is not allowed in the same centre.

(b) and (c). The proposals from Gokak Mills Ltd. for the appointment of Shri D. J. Madan as Managing Director and payment of remuneration to Sarvashri F. H. Komple and G. Khandwala as part-time directors have been approved. Indian Vegetable Products Ltd. has withdrawn its applications for the appointment of Shri G. Khandwala as the Managing Director of the Company on the ground that the Board of Directors are reconsidering the original proposals.

(d) Government's views in the matter have been explained in the reply to part (a) above.

मध्य प्रदेश में उद्योगों की स्थापना के लिए लाइसेंस प्राप्त करने के अनिर्णीत आवेदन पत्र

*856. श्री गं० च० दीक्षित : क्या औद्योगिक विकास, आंतरिक व्यापार तथा सभवाय कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश से औद्योगिक लाइसेंस प्राप्त करने के लिए प्राप्त हुए आवेदन पत्रों में से कितने आवेदन पत्र सरकार के पास अनिर्णीत हैं;

(ख) उन में से कितने आवेदन पत्र दो वर्ष से अधिक समय से अनिर्णीत पड़े हैं; और

(ग) उनका निबटारा किए जाने से विलम्ब के क्या कारण हैं ?

औद्योगिक विकास, आंतरिक व्यापार तथा सभवाय कार्य-मंत्री (श्री फखरुद्दीन अली अहमद) :

(क) 1967 से 1969 तथा फरवरी 1970 तक मध्य प्रदेश में उद्योगों की स्थापना के लिए औद्योगिक लाइसेंस के प्राप्त 68 आवेदनों में से 20 अभी अनिर्णीत पड़े हैं और इनमें 4 आवेदन वे भी हैं जिसे स्थापना स्थल मध्य प्रदेश तथा बैंकल्पिक रूप से अन्य राज्य दिखाये

गये हैं। अनिश्चित आवेदनों में 17, 1969 के उत्तरार्ध अथवा 1970 में प्राप्त हुए हैं।

(ख) कोई भी नहीं।

(ग) इन आवेदनों के निपटारे में कोई अनुचित विलम्ब नहीं हुआ है, और अनिश्चित आवेदनों का भुगतान भी शीघ्र किये जाने की आशा है।

Removal of Ban on Automobile Ancillary Units

*857. SHRI HIMATSINGKA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have of late decided to lift the ban on new units for automobile and tractor wheels and other automobile ancillary industries;

(b) if so, in respect of which items the ban has been lifted under the recent orders;

(c) the extent to which expansion in these industries is contemplated or planned and whether such industries are proposed to be indicating the capacity of production in respect of each item; and

(d) the steps taken to raise or expand the industries contemplated under the order?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (b). Yes, Sir. The ban on the establishment of new units in respect of all items of automobile ancillaries, with the exception of "Radiators" which is reserved exclusively for the small scale sector, was removed in October, 1969 and interested parties were invited to submit application by the 31st January, 1970.

(c) The ban on the establishment of new units for automobile ancillaries had been removed keeping in view the estimated production levels for the various types of automobiles during the 4th Five-Year Plan and the requirements of ancillaries to sustain production of vehicles to reach these levels. The actual licensing of additional capacities for various items of automobile ancillaries will depend upon the gaps between the